

<i>Sl. No</i>	<i>Year</i>	<i>Roads constructed (km.)</i>	<i>Expenditure incurred (Rs. in lakhs)</i>
2.	1990-91	5,970.00	1.197.07
3.	1991-92 (upto Sept., 91)	2,612.24	355.97

[English]

### **Development of Gadgets by Industrial Toxicology Research Centre**

3252. DR. C. SILVERA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware that the Industrial Toxicology Research Centre, Lucknow has developed some gadgets to disinfect drinking water of the virus and bacteria;

(a) if so, the details thereof;

(b) whether the Government propose to make use of the said gadgets;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b). Yes, Sir. Industrial Toxicology Research Centre (ITRC) has developed gadgets for disinfecting drinking water. These are:

AMRIT KUMB: a simple house-hold water filtration device with silver immobilized activated alumina as the filtering media. The filter media has a life of three years, whereafter it can be regenerated for use. This system is based on the principle of disinfection by physico-chemical activity and is cost effective, durable and capable of removing

100% pathogenic bacteria. The gadget is suited for use at household level.

BACT-O-KILL: an electronic gadget based on the principle of anodic oxidation; wherein the anodic oxygen of very high potential causes the irreversible extermination of bacteria in water. It is suited for use at household and small scale commercial levels.

(c) and (d). The knowhow for the gadgets is available for commercial exploitation by the Industry.

(e) Does not arise.

### **Protection to Sugarcane Growers**

3253. SHRI V. SOBHANADREESWARA RAO: Will the Minister of FOOD be pleased to state:

(a) whether the interests of sugarcane growers are protected in respect of payment of support price to them from the extra realisations derived by the sugar factories; and

(b) the details of the components of this profit sharing formula and how it is being monitored and implemented?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) and (b). In respect of extra realisations, the interests of the sugarcane growers are protected by Clause 5A of the Sugarcane (Control) Order 1966 and Second Schedule thereto. The extra realisations

are shared between the cane growers and sugar producers in the ratio of 50:50 as per the detailed formula given in the Schedule. The implementation of these provisions has to be ensured by the field agencies of the State Governments.

#### Foreign Investment Board

3254. SHRI GURUDAS KAMAT: Will the PRIME MINISTER be pleased to state:

(a) whether the Foreign Investment Board (FIB) has been scrapped;

(b) if so, the reasons therefor;

(c) whether the cases pending with the FIB have been referred to some other bodies; and

(d) if so, the names of those bodies?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) to (d). Yes Sir. To reduce multiplicity in Approval Boards for applications for foreign collaboration, Government have abolished, with effect from October 14, 1991, the Foreign Investment Board and its functions have been entrusted to the Project Approval Board.

[Translation]

#### Mishaps in Mines

\*3255. SHRI SURYA NARAIN YADAV: Will the PRIME MINISTER be pleased to state:

(a) the details of Mine mishaps which occurred in the country during the year 1990-91;

(b) the scientific measures adopted by the Government to check recurrence of such mishaps in mines; and

(c) the details in this regard?

DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) Details of accidents in mines accrued in the country during the year 1990-91 are as follows:

(i)	Fatal accidents	225
(ii)	Accidents involving serious bodily injuries.	1247

(b) and (c). The provisions for regulating safety, health and welfare aspects of workers employed in mines are contained in the Mines Act, 1952 and the rules and the regulations framed thereunder. Provisions under the Coal Mines Regulations 1957, the Metaliferous Mines Regulations, 1961 and the Oil Mines Regulations, 1964 deal with the technical and scientific measures for prevention of accidents in mines. The safety provisions are reviewed from time to time to take care of situations arising out of introduction of new technology.

#### Inquiry into Purchase of Wheat by F.C.I.

3257. DR. PARSHURAM GANGWAR: Will the Minister of FOOD be pleased to state:

(a) whether the Government have conducted an enquiry into the wheat purchased by the Food Corporation of India and stored in the building of Narmal School and other godowns in Pilibhit (Uttar Pradesh);

(b) if so, the outcome thereof; and

(c) the action taken against the persons found guilty?

THE MINISTER OF STATE IN THE MINISTRY FOOD (SHRI TARUN GOGO): (a) F.C.I. had investigated the damage